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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/01/2017 AT 10.30 AM

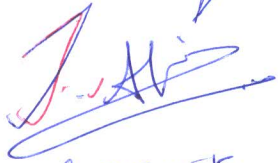
PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/48/2016
NAME OF THE PETITIONER(S) : Kasturi & Sons Ltd
NAME OF THE RESPONDENT(S) : Sporting Pastime India Ltd & 10 Others
UNDER SECTION : 397/398

S.No. NAME (IN CAPITAL) DESIGNATION
SIGNATURE

REPRESENTATION BY WHOM

Rohan K. George. - Counsel for petitioner.



(ABISHEK JENA-BENAN)

S. PRAKASH (S. Prakash)

- Counsel for R 1, 2 and 10

Counsel for R 8, R 9.

ORDER

Shri Rohan K George, counsel for petitioner present. Shri Abishek Jenasenana, counsel for R1, R2 and R10 and Shri S Prakash, counsel for R8, R9 are present. Counsel for petitioner has not filed the proof of service of notice on R4. He stated that they are going to delete R4 from the array of parties in the company petition and he endorses the same in the original petition. So R4 stands deleted from the CP. Counsel for petitioner has made final submissions and counsel for the respondent prayed time to reply. During the course of hearing the Bench has floated a suggestion to the respondent that in case he wants to file any appeal against the order of the High Court, as has been stated by the counsel, he may implement the award dated 16.12.2009 subject to the final decision in appeal. Or else the petitioner may be asked to deposit an amount Rs.3,58,11,000/- as FD in any one of the nationalised banks and inform the Registry, and the respondent may submit the title, share certificate and other relevant documents to the Registry for providing the same to the petitioner. The third option is to submit final arguments by the next date of hearing. Put up on 06.02.2017 at 10.30 A.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)